

in this regard. No application for issue of Industrial Licences/Letter of Intent has been received in the Department of Electronics for setting up of electronics units in the State of Nagaland.

Schemes for Development of Tharu Tribe in Bihar

6867. SHRI DHARMESH PRASAD VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to adopt socio-economic schemes for the socio-economic development of the Tharu tribes of West Champaran, Bihar, affected by the setting up of Valmiki Tiger Project; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI): (a) and (b). There are no villages in the core area of the Valmiki Tiger Reserve. The villages in the buffer area of this tiger Reserve are mainly inhabited by the people of Tharu tribe. The Management Plan for this Tiger Reserve received from the State Government mentions the following steps for socio-economic development of these tribes:

- (i) The villagers should be motivated to raise the plants such as teak, sissoo on the bunds of their agricultural fields.
- (ii) For short term benefit fruit trees should also be planted.
- (iii) Dairy development works should be carried out to make them self sufficient. This should include piggery and poultry.
- (iv) These programmes can be integrated with Area Develop-

ment Schemes through Blocks and Panchayats.

- (v) Unemployed local youths from the local villages can be selected as guides for the park.
- (vi) Use of non-conventional energy can be enhanced with the help of Khadi Gram Udyog Board by establishing community gobar gas plant in the villages.
- (vii) Project Tiger should finance schemes like pasture development, forest based cottage industries such as sal leaf plate manufacturing, honey bee rearing boxes.
- (viii) Insurance companies may be involved for crop compensation if the crops are damaged by wild animals.
- (ix) Compensation for the human beings and cattle killed by wild animals should be paid as early as possible.

CSIR Cases in CAT and Supreme Court

6868. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) the total number of cases filed in the Central Administrative Tribunal and the Supreme Court by Council of Scientific and Industrial Research (C.S.I.R.) (including its Units) and its employees during the last three years;

(b) the number of cases decided in the Tribunal and the Supreme Court and implemented by CSIR;

(c) the number of cases pending imple-